CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 607/MP/2026

Subject	:	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003, seeking recovery of dues (being the difference in interim tariff and market aligned tariff) for electricity supplied by SKS Power Generation (Chhattisgarh) Ltd. to Rajasthan Rajya Vidyut Prasaran Nigam Ltd. from 1.11.2020 till 09.05.2024 in terms of the interim Order dated 28.9.2020 passed by the Hon'ble Supreme Court in Civil Appeal Nos. 1937 and 2721 of 2020
Petitioner	:	Sarda Energy and Minerals Ltd. (SEML)
Respondents	:	Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL) & Ors.
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Gopal Jain, Sr. Advocate, SEML Shri Mahesh Agarwal, Advocate, SEML Shri Manu Krishnan, Advocate, SEML Ms. Priyakshi Bhatnagar, Advocate, SEML Shri Uday Aditya Jetley, Advocate, SEML

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition seeks recovery of the differential tariff for the electricity supplied to Respondent No. 1, RRVPNL, between 1.11.2020 and 9.5.2024, under the Power Purchase Agreement dated 04.02.2019 and pursuant to the interim directions of the Hon'ble Supreme Court dated 28.09.2020 in CA Nos. 1937 & 2271 of 2020. Learned senior counsel submitted that pending the final adjudication of the dispute, the Petitioner was constrained to supply electricity at an interim tariff of Rs. 2.88/kWh, which was substantially lower than the prevailing market-aligned tariff for similarly placed bidders under the same competitive bidding and by the final order dated 07.05.2024, the Hon'ble Supreme Court disposed of the aforementioned Civil Appeals, granting liberty to the Petitioner to institute such proceedings as permissible in law for recovery of differential tariff and further clarifying that the interim rate of Rs. 2.88/kWh would not come in way of such proceedings.

2. Considering the submissions made by the learned senior counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents, subject to just exceptions.

(b) The Respondents to file their comprehensive replies on maintainability as well as the merits, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.

3. The Petition will be listed for hearing on **21.1.2027.**

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)